

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 154/MP/2016

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 for relief on account of Force Majeure events affecting the Farakka Super Thermal Power Station Stage-I and II (1600 MW) and Stage III (500 MW).

Date of hearing : 25.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : West Bengal State Electricity Distribution Co.Ltd. and Others

Parties present : Shri Sitesh Mukherjee, Advocate, NTPC
Shri Gautam Chawla, Advocate, NTPC
Ms. Akanksha Tyagi, Advocate, NTPC
Shri Shailendra Singh, NTPC
Shri Rohit Venkat, Advocate, WBSEDCL
Shri Surajit Chakraborty, WBSEDCL
Shri R.B. Sharma, Advocate, BRPL
Shri Manish Garg, BRPL
Shri Subhendu Mukherjee, ERLDC
Ms. Shabari Pramanick, POSOCO
Shri S.S. Barpanda, NCDC
Shri Madhusudan Sahoo, GRIDCO
Shri S.R. Sarangi, GRIDCO

Record of Proceedings

Learned counsel for WBSEDCL requested for a weeks' time to file reply to the additional affidavit dated 23.3.2017 of the petitioner. Learned counsel for the petitioner had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies by 12.5.2017, if already not filed, with an advance copy to the petitioner who may file its rejoinder, if any, by 26.5.2017. The Commission

directed that due date of filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 13.6.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)